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Separate paging is given to this Part in order that it may be filed as a Separate Compilation

### PART - V

#### Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

### THE GUJARAT PRIVATE UNIVERSITIES (AMENDMENT) BILL, 2011.

#### GUJARAT BILL NO. 9 OF 2011.

#### A BILL

further to amend the *Gujarat Private Universities Act, 2009*.

Guj. 8 of 2009.

WHEREAS the Auro International School of Hospitality Management, Surat, Bardoli Pradesh, Kelavani Mandal, Tarsadi, Dist. Surat, Shri Shamjibhai Harjibhai Talaviya Charitable Trust, Rajkot and the Puri Foundation for Education in India, Gandhinagar had applied to the State Government under the provisions of the Gujarat Private Universities Act, 2009 to establish Private Universities in the State;

AND WHEREAS the said applications have been scrutinised by the Scrutiny Committee and on the report of Scrutiny Committee the State Government has issued the letter of intent to the respective sponsoring bodies for establishment of the Private University;

AND WHEREAS the State Government is satisfied that the sponsoring bodies have complied with the conditions of letter of intent as provided in section 10 of the said Act and has also established the Endowment Fund as per the letter of intent;

NOW, THEREFORE, the Government of Gujarat, in accordance with the provisions of section 10 of the said Act, establishes the institutions specified in column 2 of the Schedule as Private University of the aforesaid sponsoring bodies, by the name, location and jurisdiction as specified in column 4 of the Schedule.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

**Short title and commencement.**

1. (1) This Act may be called the Gujarat Private Universities (Amendment) Act, 2011.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

**Amendment of section 3 of Guj. 8 of 2009.**

2. In the Gujarat Private Universities Act, 2009 (hereinafter referred to as "the principal Act"), in section 3, in sub-section (5),

Guj. 8 of 2009.

(a) for the words "before the commencement of this Act", the words, brackets and figure "before the establishment of the University under sub-section (1)" shall be substituted;

(b) for the words "the date of commencement of this Act", the words "the date of establishment of such University" shall be substituted.

**Amendment of section 45 of Guj. 8 of 2009.**

3. In the principal Act, in section 45, for the words "before the commencement of this Act", the words, brackets and figures "before the establishment of the University under sub-section (1) of section 3" shall be substituted.

**Amendment of Schedule to Guj. 8 of 2009.**

4. In the principal Act, in the Schedule, after entry at serial No. 4, the following entries shall be inserted, namely:-

Sr. No.	Name and Address of the Private University.	Details of Registration and Registration Number	Sponsoring Body.
1.	2.	3.	4.
5.	Auro University of Hospitality and Management, Surat.	U-80302- GJ2007NPL051322- 2007-2008 Registrar of Companies, Gujarat, (under section 25 of the Companies Act,1956).	Auro International School of Hospitality Management, 1 <sup>st</sup> floor, Ambika Niketan, Athwa Lines, Surat-395 007.

Sr. No.	Name and Address of the Private University.	Details of Registration and Registration Number	Sponsoring Body.
1.	2.	3.	4.
6.	UKA Tarsadia University, Bardoli.	Trust Registration – Surat, No. F.99, Surat (under the Bombay Public Trusts Act, 1950).	Bardoli Pradesh Kelavani Mandal, Gopal Vidyanagar, Bardoli – Mahuva Road, Village Tarsadi, Taluka Mahuva, District Surat–394 350.
7.	R.K. University, Rajkot.	Trust Registration – Rajkot, No. E-6360, Rajkot (under the Bombay Public Trusts Act, 1950).	Shri Shamjibhai Harjibhai Talaviya Charitable Trust, Bhavnagar Highway, Kasturbadham, Rajkot–360 020.
8.	Institute of Advanced Research, Gandhinagar.	Trust Registration – Ahmedabad No. E/13374/Amadavad (under the Bombay Public Trusts Act, 1950).	The Puri Foundation for Education in India, Block No. 2, 1 <sup>st</sup> floor, Udyog Bhavan, Sector-11, Gandhinagar.”.

### STATEMENT OF OBJECTS AND REASONS

The State Government considers it necessary to promote Private Universities on self-financed basis being run by trusts or private bodies registered under the relevant laws to provide for qualitative and industry relevant higher education of international standard for which the Gujarat Private Universities Act, 2009 has been enacted, where under few Private Universities were established and incorporated.

The State Government has now received proposals from different private sponsoring bodies for establishment of Private Universities in the State. After due consideration by the Government, a few of them have been found eligible and it is decided to confer a status of Private University to the educational institutions of the sponsoring bodies. The consequential amendments are also made in sections 3 and 45 of the said Act.

This Bill seeks to amend the said Act to achieve the aforesaid object.

**RAMANLAL VORA,**

### MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves the delegation of legislative power in following respect :-

**Clause 1.-** Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

**RAMANLAL VORA.**

Gandhinagar,  
Dated the 1<sup>st</sup> March, 2011.

By order and in the name of the Governor of Gujarat,

**C. J. GOTHI,**

Gandhinagar,  
Dated the 4<sup>th</sup> March, 2011.

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.